



भारतीय रिज़र्व बैंक  
RESERVE BANK OF INDIA

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Website : [www.rbi.org.in](http://www.rbi.org.in)  
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संचार विभाग, केंद्रीय कार्यालय, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई - 400 001

Department of Communication, Central Office, Shahid Bhagat Singh Marg, Fort, Mumbai - 400 001 फोन/Phone: 022 - 2266 0502

April 16, 2024

## Regulation of Payment Aggregators (PAs) – Draft Directions

Reserve Bank of India today placed on its website, for public comments, two draft directions on regulation of Payment Aggregators, as below:

- (i) [New draft directions on regulation of Payment Aggregators – Physical Point of Sale](#)
- (ii) [Amendments to the existing directions on Payment Aggregators](#)

RBI in its "[Statement on Developmental and Regulatory Policies](#)" dated [September 30, 2022](#), had announced regulation of offline PAs, who handle proximity / face-to-face payments. The new draft directions at (i) above cover such physical Point-of-Sale activities of PAs.

Additionally, given the growth in digital transactions and the significant role that PAs play in this space, the [current directions on PAs](#) are proposed to be updated as at (ii) above. These updates cover, *inter alia*, KYC and due diligence of merchants, operations in Escrow accounts, etc, and are intended to further strengthen the payment ecosystem.

Comments / feedback on the draft directions may be sent by [email](#) or by post to the Chief General Manager-in-Charge, Department of Payment and Settlement Systems, Reserve Bank of India, Central Office, 14th Floor, Shahid Bhagat Singh Marg, Mumbai-400001, on or before May 31, 2024.